



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD LEGISLATIVE ASSEMBLY**

**SECOND SESSION - SECOND MEETING**

**From 27th February To 1st April 1963**

**RESUME OF BUSINESS**

**Legislative Assembly Department  
Fort St. George, Madras - 600 009**



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**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY  
FROM 27TH FEBRUARY TO 1ST APRIL 1963**

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**GENERAL**

The second meeting of the second session of the Assembly which commenced at 11 a.m. on Wednesday the 27th February 1963 in the Assembly Chamber; Fort St. George, Madras, met for 28 days and adjourned sine die on the 1st April 1963. The total time taken for the business of all these meetings was 137 hours and 40 minutes.

(The total number of sittings from the commencement of the session including the present sittings-35 days. The duration of sittings from the commencement of the Session including the present sittings-169 hours and 16 minutes.)

**OBITUARY REFERENCES AND CONDOLENCE RESOLUTIONS**

References were made from the Chair on the 27th February 1963 to the demise of Sri A. S. Subbaraj on the 22nd February 1963 and Sri. P. Palani Pillai on the 23rd February 1963 who were sitting Members of the Legislative Assembly. After references were made, the members stood in silence for a minute and the Speaker adjourned the House for a while as a mark of respect to the departed souls.

References was also made from the Chair on the 1st March 1963 to the demise of Dr. Rajendra Prasad the first President of the Republic of India. After the Leader of the House and the Leader of the Opposition expressed their sorrow the following resolution was passed nem con:-

"This House places on record its deep sense of sorrow at the demise of Dr. Rajendra Prasad the first President of India from 'January 28, 1950, till May 12, 1962 and conveys its deep sense of sympathy was passed nem con:-

After the resolution was passed all the Members stood in silence for 2 minutes as a mark of respect.

### ADJOURNMENT MOTIONS

The following notices of adjournment motion were received but none was admitted:-

<i>Sl.No.</i> (1)	<i>Name of the member who gave notice.</i> (2)	<i>Subject.</i> (3)	<i>Date.</i> (4)
1.	Sri. V. Krishnamoorthy and Sri. K. A. Mathialagan.	Police firing in Madurai district.	18th March 1963.
2.	Sri. P. K. Mookiah Thevar and Sri. T. L. Sasivarna Thevar.	Do.	19th March 1963.
3.	Sri. P. K. Mookiah Thevar.	Arrest of villagers and panic prevailing in Mela Urappanur Madurai District in consequence of Police firing there.	20th March 1963

(Number of adjournment motions received from the commencement of the session including the present sittings-12)

### CALLING ATTENTION TO MATTERS OF URGENT PUBLIC IMPORTANT

The attention of the Ministers were called to the following matters to which the respective Ministers replied:-

#### 1. Minister for Finance

(1) On the 27th February 1963, Sri. M. S. Selvarajan called the attention to the reversion of lower grade Craft Instructors in the Higher Elementary schools and Basic Schools throughout the State.

(2) On the 6th March 1963, Sri S. Madhavan called the attention to the unemployment problem of lakhs of goldsmiths as a result of the Gold Control Regulations and the crisis facing them profession.

(3) On the 20th March 1963, Sri .Rama Arangannal called the attention to the serious condition of 44 pupils who had been admitted in the Government Hospital, Kumbakonam, with symptoms of food poisoning after taking midday meals.

(4) On the 21st March 1963, Sri. R. S. Veerappa Chettiar called the attention to the hardship and difficulties faced by the teachers of Elementary schools and the public as a result of the fixation of Teacher-pupil ratio and by the implementation of the orders of the Government in this regard.

(5) On the 30th March 1963, Sri A. Thangavelu called the attention to the theft, dacoity, etc., which occurred on 6th and 12th March 1963 at Tindivanam in South Arcot District.

## **2. Minister for Industries**

(1) On the 11th March 1963, Sri T. P. Alagamuthu called the attention to the hardship experienced by the various weavers co-operative societies and weavers in the State due to accumulation of huge stocks of handloom goods.

(2) On the 18th March 1963, Sri R. S. Veerapkpa Chettiar called the attention to the difficulties experienced by the electrical wiremen, supervisors and contractors as a result of the order of the Licensing Board.

(3) On the 27th March 1963, Sri S. Madhavan called the attention to the non-availability of silver lace plated with gold to the silk weavers.

## **3. Minister for Agriculture**

On the 14th March 1963, Sri R. Narayanan called the attention to the damages caused to the chilly plants on account of heavy rain in Ariyalur constituency.

## **4. Minister for Works**

(1) On the 5th March 1963, Sri A. Arumugam called the attention to the failure of crops due to adverse seasonal conditions and pest attack in Chengam, Polur and Tiruvannamalai Taluks.

(2) On the 15th March 1963, Sri J. Matha Gowder called the attention to the serious situation caused by the occurrence of late blight in the potato crops in the Nilgiris District continuously during the last three years and the question of granting adequate relief to the affected potato growers.

(3) On the 19th March 1963, Sri V. Krishnamoorthy called the attention to the dismantling of 40 houses of Harijans at Tuticorin in January 1963.

(4) On the 22nd March 1963, Sri K. S. Subramania Gounder called the attention to the fire accident on 19th February 1963 in Sadaykanpalayam, Konasamudram village, Salem District.

(5) On the 1st April 1963, Sri P. V. Sriramulu called the attention to the inadequacy of supplies of water under Krishnagiri Reservoir Project canals to about 8,000 acres of land.

## **5. Minister for Public Health**

(1) On the 2nd March 1963, Sri V. R. Nedunchezhiyan called the attention to the sudden out-break of cholera epidemic in the City of Madras.

(2) On the 13th March 1963, Sri M. Kamalanathan called the attention to the outbreak of plague in Krishnagiri town.

(3) On the 25th March 1963, Sri S. Arumugam called the attention to the hardship caused to the people on account of the functioning of a Tannery at Chelanaickenpatti village in Salem District.

### **6. Minister for Co-operation.**

On the 28th February 1963, Sri S. Madhavan called the attention to the eviction of ryots from certain villages in Ramanathapuram District.

The number of statements made by the Ministers in reply to call attention notices, from the commencement of the session including the present sittings-19.

### **FINANCIAL BUSINESS**

The primary Business transacted during the meeting was the passing of the Budget Estimates amounting in the aggregate to Rs.1,67,91,84,600 for the financial year 1963-64. The Budget and the connected documents were presented to the Legislative Assembly by the Minister for Finance on Friday the 1st March 1963.

The general discussion on the Budget lasted for six days viz., 2nd and 4th to 8th March 1963. One hundred and thirty Members including the Minister for Finance participated in the general discussion.

Voting on Demands for Grants lasted for 16 days, viz., 9th, 11th to 16th, 18th to 23rd, 25th, 27th and 28th March 1963. Seven hundred and thirty-six cut motions were received, out of which 26 cut motions were disallowed as inadmissible. The number of cut motions received Demand-wise, and the order in which Demands were taken up for discussion are given below. Out of these, 40 cut motions were moved, and they were either put and lost or by leave withdrawn.

Total Cut Motions received	736
Total Cut Motions disallowed	26
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Total Cut Motions admitted	710
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## Details of Cut Motions admitted under various Demands:-

<i>Demands.</i>	<i>Number of Cut Motions.</i>
VI State Legislature	26
VII Elections	11
VIII Head of State, etc	39
XXXII Pension	6
XVI Agriculture	38
XVIII Animal Husbandry	9
XXXIX Capital Outlay on Agriculture	2
XLVI Capital Outlay on Schemes of Government Trading	3
XII Police	30
XXIV Labour including Factories	19
II Motor Vehicles Acts-Administration	29
XIII Education	61
XXV Welfare of the Scheduled Tribes and other Backward Classes.	27
XXII Khadi	7
XXIII Community Development Projects	22
XIV Medical	37
XV Public Health	13
XXXVII Capital Outlay on Public Health	6
V Registration	9
XXXIV Stationery and Printing	7
XXIX Public Works-Grants-in aid	7
XXVII Public Works-Works	20

<i>Demands.</i>		<i>Number of Cut Motions.</i>
XXVIII	Public Works-Establishment and Tools and Plant	5
XLII	Capital Outlay on Public Works	6
X	Administration of Justice	12
XI	Jails	31
XX	Industries	26
XL	Capital Outlay on Industrial Development	7
XXVI	Irrigation	44
XLI	Capital Outlay on Irrigation	6
XIX	Co-operation	28
XVII	Fisheries	5
XXXV	Forest	9
XLIV	Capital Outlay on Forests	2
I	Land Revenue	29
IX	District Administration and Miscellaneous	26
XXX	Road Transport Schemes	12
XLIII	Capital Outlay on Road Transport Schemes	2
III	General Sales Tax, etc.	20
IV	Stamps Administration	5
XXXVII	Compensation to Zamindars	2
XLVII	Loans and Advance by the State Government	3
	Total Cut Motion Admitted	710

The Appropriation Bill (No.3) relating to the Budget for 1963-64 was introduced in the Legislative Assembly on the 28th March 1963 and considered and passed on the 29th March 1963.

The Final Supplementary Statement of expenditure for 1962-63 amounting in the aggregate to Rs. 14, 32, 34,800 was presented in the Legislative Assembly by the Minister for Finance on Monday the 25th March 1963. The General discussion was held on 27th March 1963. The Demands for further Grants were voted on the 28th March 1963.

The Appropriation Bill (No.2) relating to the Final Supplementary Statement of Expenditure was introduced in the Legislative Assembly on 28th March 1963 and considered and passed on the 29th March 1963.

## **LEGISLATIVE BUSINESS**

### **OFFICIAL BILLS**

1. The following Bills were introduced on the date noted against each:-

- |   |                  |
|---|------------------|
| (1) The Madras Industrial Disputes (Madras Amendment) Bill, 1963. | 27th March 1963  |
| (2) The Madras Appropriation (No.2) Bill, 1963.                   | 28th March 1963. |
| (3) The Madras Appropriation (No.3) Bill, 1963.                   | 28th March 1963. |

(The number of Bills introduced from the commencement of the session including the present sittings-8.)

2. The following Bills were considered and passed on the date noted against each:-

- |  |                     |
|--|---------------------|
| (1) The Madras Additional Assessment and Additional Water Cess Bill, 1963 as reported by the Select Committee. | 27th February 1963. |
| (2) The Madras Home Guard Bill, 1963.  | 28th March 1963.    |
| (3) The Madras General Sales Tax (Amendment) Bill, 1963.   | 19th March 1963.    |
| (4) The Madras Appropriation (No.2) Bill, 1963.  | 29th March 1963.    |
| (5) The Madras Appropriation (No.3) Bill, 1963.  | 29th March 1963.    |
| (6) The Industrial Disputes (Madras Amendment) Bill, 1963.   | 29th March 1963.    |

(The number of Bills considered and passed from the commencement of the session including the present sittings-9.)

3. Bills assented to by the Governor/President.

(A) Bills assented to by the President.

1. The Madras (Added Territories) Extension of Laws Bill, 1962.
2. The Madras Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1963.
3. The Madras Home Guard Bill, 1963.

(B) Bills assented to by the Governor.

1. The Madras Payment of Salaries and Removal of Disqualifications (Amendment) Bill, 1962.
2. The Madras Agricultural Income Tax (Second Amendment) Bill, 1962.
3. The Madras Industrial Establishment (National and Festival Holidays) Bill 1962,
4. The Madras Appropriation Bill, 1963.
5. The Madras Appropriation (No. 2) Bill, 1963.
6. The Madras Appropriation (No. 3) Bill, 1963.
7. The Madras General Sales Tax (Amendment) Bill, 1963.

### **ORDINANCES**

The following ordinances were promulgated by the Governor on the 24th January 1963:-

- (1) The Madras Essential Articles Control and Requisitioning (Temporary Powers) Amendment Ordinance 1963.
- (2) The Madras Home Guard Ordinance 1963.

### **NON-OFFICIAL BILLS**

The following two non-official Bills were considered and by leave of the House withdrawn, on the 30th March, 1963.

1. The Madras Buildings (Lease and Rent Control) Second Amendment Bill, 1963.
2. The Madras University (Amendment) Bill, 1963.

## **GOVERNMENT RESOLUTIONS AND MOTIONS**

- (1) The Minister for Finance moved a Resolution regarding Constitution of Township for Valparai.
- (2) The Minister for Co-operation moved a Resolution regarding approval of the Muthuchippi Parkal Fishing Rules, 1963.

Both the above Government Resolutions were put and carried in the House on the 19<sup>th</sup> March, 1963.

## **GOVERNMENT MOTION**

The Educational Pattern as enunciated in the note placed on the Table of the House on the 25<sup>th</sup> March 1963 was discussed in the Legislative Assembly for 2 days on the 30<sup>th</sup> March and 1st April 1963 on a motion moved by the Minister for Finance and Education.

On the 1<sup>st</sup> April 1963 the following motion with an amendment moved by Sri K. B. Palani was put and carried.

“That the Educational Pattern as enunciated in the note placed on the Table of the House on the 25<sup>th</sup> March 1963, be taken into consideration, and a such consideration the House while approving the Educational Pattern enunciated in the note is also of the opinion that History and Geography should also be subjects for examination.”

## **NON-OFFICIAL RESOLUTIONS**

Sri M. S. Selvarajan moved the following Resolution:

“This House recommends to the Government to constitute a special Tamil Popularisation Board to popularize Tamil Language in non-Tamil speaking areas specially in places like Delhi Calcutta and Bombay on the lines of the ‘Hindiprachar Sabha’ in Madras.”

Sri. K.A. Mathialagan moved the following Resolution:

"This House approves the stand taken by the Government with regard to prohibition and urges that vigorous steps be taken to effectively implement the same." Both the above Resolutions were taken up in the Legislative Assembly on the 30th March 1963. The first Resolution was by leave of the House withdrawn and the second Resolution was put and lost.

## **DISCUSSION FOR SHORT DURATION ON URGENT MATTER OF ADMINISTRATION UNDER RULE 57**

On the 13<sup>th</sup> March 1963, Sri P. K. Mookiah Thevar raised a discussion on the hardship caused to agriculturists by the fall in the price of paddy.

**STATEMENT BY MINISTER**

On the 30th March 1963, the Minister for Industries made a statement with reference to an observation of the Leader of the Opposition during the discussion of Demand No. XIX Co-operation in the Assembly on 23<sup>rd</sup> March 1963 regarding the grant of enhanced rebate of handloom cloth by the Kerala Government.

**PRIVILEGE MATTERS**

On the 11<sup>th</sup> March 1963 Sri K. A. Mathialagan raised a question of privilege regarding a report in Viduthalai, dated 5<sup>th</sup> March 1963 about certain questions answered on the floor of the House. The same was ruled out by the Speaker on the 12<sup>th</sup> March 1963, as there was no prima facie case of breach of privilege.

(The number of privilege matters raised from the Commencement of the session including the present sittings-2)

## **CONSTITUTION OF COMMITTEES**

The following Committees of the Legislative Assembly were constituted:

### **BUSINESS ADVISORY COMMITTEE (Constituted on the 30th March 1963)**

1. Hon. Sri S. Challapandian. (Chairman).
2. Sri K. Parthasarathy.
3. Hon. Sri M. Bhaktavatsalam.
4. Hon. Sri V. Ramaiah.
5. Hon. Sri P. Kakkan.
6. Sri P. Ramachandran.
7. Sri V. R. Nedunchezian.
8. Sri Saw Ganesan.
9. Sri K. R. Nallasivam.
10. Sir M. Kalyanasundaram
11. Sri. T.P. Elumalai

**RULES COMMITTEE**  
(Constituted on the 29<sup>th</sup> March 1963)

1. Hon. Sri S. Chellapandian (Chairman)
2. Hon. Sri M. Bhaktavatsalam.
3. Hon. Sri V. Ramaiah.
4. Sri V. R. Neduncheziyan.
5. Sri Saw Ganesan.
6. Sri T. L. Sasivarna Thevar.
7. Sri K. R. Nallasivam.
8. Sri K. Parthasarathy.
9. Sri P. Ramachandran.
10. Sri M. Kalyanasundaram.
11. Sri M. V. Karivengadam.
12. Sri K. Narayanasami Pillai.
13. Sri N. Ramachandra Reddi.
14. Sri G. Raajram.
15. Sri R. Ponnappa Nadar

**COMMITTEE ON SUBORDINATE LEGISLATION**  
(Constituted on the 30<sup>th</sup> March 1963)

1. Sri K. Parthasarathy (Chairman).
2. Srimathi T. N. Anandanayaki.
3. Sri V. Sankaran.
4. Sri N. Shanmugasundaram.
5. Sri C. Srinivasan.
6. Sri G. Venkataraman.
7. Srimathi A. Suares.
8. Sri M. V. Karivengadam.
9. Sri S. Madavan.
10. Sri P. K. Mookiah Thevar

**COMMITTEE ON PRIVILEGES**  
(Constituted on the 1<sup>st</sup> April 1963)

1. Sri K. Parthasarathy (Chairman).
2. Hon. Sri M. Bhaktavatsalam.
3. Sri M. Karunanithi.
4. Sri S. Madhavan.
5. Sri Kanchi Manimozhiar.
6. Sri A. Raghava Reddi.
7. Sri R. S. Veerappa Chettiar.
8. Sri A. K. Subbiah.
9. Sri C. Srinivasan.
10. Sri S. Ramalingam.
11. Sri P. Ramachandran.
12. Sri G. Rajaram.
13. Sri V. Sankaran.
14. Srimathi T. N. Anandanayaki.
15. Sri K. B. Palani.
16. K. R. Samabandam.

**HOUSE COMMITTEE**  
(Constituted on the 29<sup>th</sup> March 1963)

1. Sri K. Parthasarathy (Chairman).
2. Sri C. Venkidusamy (Gounder)
3. Sri A. Arumugam.
4. Sri K. R. Sambandam.
5. Sri S. Angamuthu Naicker.
6. Sri K. B. Palani.
7. Sri G. Gomathisankara Dikshithar.
8. Sri A. S. Dakshinamoorthy Gounder.
9. Srimathi A. Krishnaveni.
10. Sri KR. RM. Kariamanicka Ambalam.
11. Sri V. R. Periannan.
12. Sri A. G. Balakrishnan.
13. Sri P. Ramachandran.
14. Sri A. Duraiyarsan.
15. Sri A. K. Subbiah.
16. Sri V. Ramanathan.

**COMMITTEE ON GOVERNMENT ASSURANCES**  
(Constituted on the 30<sup>th</sup> March 1963)

1. Sri A. Kunjan Nadar (Chairman).
2. Srimathi P. K. R. Lakshmikantham.
3. Sri A. S. Dhakshinamoorthy Gounder.
4. Sri N. Sountharapandian.
5. Sri A. Arumugam.
6. Sri Rama Arangannal.
7. Sri A. Raghava Reddi.

## PRESENTATION OF REPORTS OF COMMITTEES

The following Reports were presented to the House on the date noted against each:-

1. Report of the Committee on Estimates on the action taken by the Government on the recommendations contained in the Reports of the Committee on State Transport (Nationalised) and Small Scale Industries. 8<sup>th</sup> March 1963.
2. Report of the Committee on Estimates on Motor Vehicles Tax Administration. 28<sup>th</sup> March 1963.
3. Fourth Report (Third Assembly) of the Committee on Subordinate Legislation. 30<sup>th</sup> March 1963.
4. Report of the Committee of Privileges on Dina Thanthi case. 30<sup>th</sup> March 1963.
5. Report of the Committee on Estimates of Jails and other Allied Departments. 30<sup>th</sup> March 1963.
6. Second Report (Third Assembly) of the Committee on Government Assurances. 30<sup>th</sup> March 1963.

## QUESTIONS-ANSWERED

	<i>Number of questions answered during the present sitting.</i>	<i>Number of questions answered from the commencement of the session including the present sitting.</i>
	(1)	(2)
1 Starred	433	511
2 Unstarred	40	40
3 Short Notice	4	4
4 Private Notice	1	1

On the 1<sup>st</sup> March 1963 the House unanimously resolved to suspend the question hour of that day.

**Papers Laid on the Table of the House**

	<i>Number of papers placed on the Table of the House during the present sittings.</i>	<i>Number of papers placed on the Table of the House from the commencement of the session including the present sittings.</i>
	<i>(1)</i>	<i>(2)</i>
(1) A. Statutory Rules and orders.	61	152
(2) B. Reports, Notifications and other papers.	85	109

T. HANUMANTHAPPA  
Secretary